



ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 881-882/2021

BRIJ BHUSHAN SHARMA ETC.

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(I.A.No. 27549/2023 - GRANT OF BAIL)

WITH

Cr1.A. No. 978/2021 (II)
Cr1.A. No. 1088/2021 (II)
(IA No. 26202/2023 - GRANT OF BAIL)

Cr1.A. No. 1087/2021 (II)
(IA No. 26199/2023 - GRANT OF BAIL)
(IA No. 26192/2023 - GRANT OF BAIL)
(I.A.No. 26874/2023 - GRANT OF BAIL)

Cr1.A. No. 1251-1252/2021 (II)
Cr1.A. No. 976-977/2021 (II)
(I.A. No. 58383/2022 - GRANT OF BAIL)

Date : 21-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Mukesh K. Verma, Adv.
Mr. Sumit Anchal, Adv.
Mr. Yadav Narender Singh, AOR
(Appearance slip not legible)

Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Mr. Utsav Singhal, Adv.

Mr. Rishi Malhotra, AOR

Mr. Ratnakar Das, Sr. Adv.
Mr. Devvrat, AOR
Mr. Devesh Kumar Agnihotri, Adv.
Mrs. Neha Jaiswal, Adv.
Mr. Aditya Kumar Dubey, Adv.

Mrs. Amita Gupta, AOR
 Mr. Anuj Gupta, Adv.
 Ms. Pinki Aggarwal, Adv.
 Mr. Aayush Gupta, Adv.
 Ms. Vishakha Aggarwal, Adv.
 Mr. Aayush Gupta, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
 Ms. Ruchi Kohli, Adv.
 Mrs. Swarupama Chaturvedi, Adv.
 Mrs. Archana Pathak Dave, Adv.
 Mr. Rajesh Kumar Singh, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Mr. Sanjay Kumar Tyagi, Adv.
 Mr. Rajan Kumar Chourasia, Adv.
 Ms. Archana Sharma, Adv.
 Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
 O R D E R

I.A.No. 27549/2023 in Crl. A. No. 881-882/2021
I.A.No. 26202/2023 in Crl. A. No. 1088/2021
I.A.Nos. 26192/2023, 26199/2023 & 26874/2023 in Crl. A. No. 1087/2021
I.A. No. 58383/2022 in Crl. A. No. 976/2021 @ Crl.A.No. 976-977/2021

The present applications have been filed on behalf of seven accused – appellants seeking suspension of sentence pending appeals in this Court. It is informed that 17 accused persons faced trial and all of them were convicted by the trial court at the first instance and their conviction under Sections 302 read with Section 120B IPC, Section 364 read with Section 34 IPC, Section 218 IPC was confirmed by the High Court and they are in appeal(s) before this Court.

It is also informed that nine persons were granted bail by this Court and one has died during the pendency of the proceedings and seven appellants are before this Court, by way of these applications, with a request to grant indulgence of bail pending

hearing of appeal(s), taking the plea of parity qua other co-accused who are already on bail.

Though the learned Additional Solicitor General appearing for the respondent - C.B.I. has opposed the applications, but after we have heard learned counsel for the parties and taking note of the fact brought to our notice that the co-accused are on bail, we grant indulgence of parity to all of them.

Accordingly, Appellant No. 1 - Brij Bhushan Sharma and Appellant No. 2 - Rajendra Giri [I.A.No. 27549/2023 in CrI. A. No. 881-882/2021]; Appellant - Shamim Khan [I.A.No. 26202/2023 in CrI. A.No. 1088/2021]; Appellant No. 1 - Dhirendra Singh Yadav, Appellant No. 2 - Shambhu Dutt Sharma, Appellant No. 3 - Kalwa Singh [I.A.Nos. 26192/2023, 26199/2023 & 26874/2023 in CrI. A. No. 1087/2021]; and Appellant No. 2 - Lajwant Singh [I.A. No. 58383/2022 in CrI. A. No. 976/2021 @ CrI.A.No. 976-977/2021] are directed to be released on bail pending appeals before this Court.

The applicants/appellants shall be produced before the trial court within a period of three days and be released on bail on such terms and conditions to the satisfaction of the trial court concerned.

The applications are disposed of in the above terms.

Let the appeals be listed for hearing in due course.

As requested, soft copy of the original records be made available to the respective parties.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER